

NOTIFICATION No. 82 / 2016

The District Judges mentioned in Column (1) below are transferred and posted to the posts mentioned against their names in Column (2) below:

<i>S.No</i>	<i>Name and Designation (1) Thiru / Tmt. /Selvi</i>	<i>Transferred and Posted as (2)</i>
1	M.Jothiraman, I Additional District Judge, Salem.	District Judge, Sivagangai in the existing vacancy.
2	P.Rajamanickam, I Additional Judge (TADA), City Civil Court, Chennai.	Chief Judge, Court of Small Causes, Chennai in the existing vacancy.
3	S.Gomathijeyam, Judge, II Additional Special Court for exclusive trial of cases under N.D.P.S. Act, Chennai.	Sessions Judge, Mahalir Neethimandram, Madurai in the existing vacancy.
4	B.Rajavel, Judge, Family Court, Sivagangai.	VI Additional District Judge, Madurai in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 21.06.2016.

Sd/- T.RAVINDRAN,
REGISTRAR **GENERAL.**

OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Transfer and Postings – Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 82 / 2016, dated : 21.06.2016.

.....

Thiru M.Jothiraman, I Additional District Judge, Salem, who has been transferred and posted as District Judge, Sivagangai, in the High Court's Notification cited above, is required to hand over charge of his post to the II Additional District Judge, Salem, immediately and take charge of the post of District Judge, Sivagangai, immediately, without availing full joining time.

Thiru P.Rajamanickam, I Additional Judge (TADA), City Civil Court, Chennai, who has been transferred and posted as Chief Judge, Court of Small Causes, Chennai, in the High Court's Notification cited above, is required to hand over charge of his post and additional post of V Additional Judge (TADA), City Civil Court, Chennai, to the II Additional Judge, City Civil Court, Chennai, immediately and take charge of the post of Chief Judge, Court of Small Causes, Chennai, immediately, on the same day.

Tmt. S.Gomathijeyam, Judge, II Additional Special Court for exclusive trial of cases under N.D.P.S. Act, Chennai, who has been transferred and posted as Sessions Judge, Mahalir Neethimandram, Madurai, in the High Court's Notification cited above, is required to hand over charge of her post to XIII Additional Judge (CBI Cases), City Civil Court, Chennai and additional charge post of Additional District Judge & Presiding Officer, Principal Special Court under E.C., Chennai to the VIII Additional Judge (CBI Cases), City Civil Court, Chennai, immediately and take charge of the post of Sessions Judge, Mahalir Neethimandram, Madurai, immediately, without availing full joining time.

Thiru B.Rajavel, Judge, Family Court, Sivagangai, who has been transferred and posted as VI Additional District Judge, Madurai, in the High Court's Notification cited above, is required to hand over charge of his post to the Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Sivagangai, immediately and take charge of the post of VI Additional District Judge, Madurai, immediately, without availing full joining time.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts until the successors take charge or until further orders, as the case may be.

**HIGH COURT, MADRAS.
DATED: 21.06.2016.**

**Sd/- T.RAVINDRAN,
REGISTRAR GENERAL.**